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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

D.A.NO.545/93

HON'BLE JUSTICE CHETTUR SANKARAN NAIR(J), CHAIRMAN
HON'BLE SHRI R.K.AHOODJA, MEMBER(A)

New Delhi, this 17th day of October, 1996.

Surender Singh(Ex. Serviceman)
s/o Shri Prahlad Singh
r/o 2A/5, W.E.A. Satnagar
Gali No.7, Karol Bagh
NEW DELHI.

... Applicant

(By Shri A.K.Shardwaj, Advocate)

Vs.

1. Union of India; through
The Secretary
Ministry of Information & Broadcasting
Mandi House
NEW DELHI.
2. The Director General
Doordarshan Kendra
Sansad Marg
NEW DELHI - 1.
3. The Programme Executive
(Cordination)
Delhi Doordarshan Kendra
Sansad Marg
NEW DELHI - 1.

... Respondents

(By Shri B.Lall, Advocate)

The application having been heard
on 17.10.1996, the Tribunal, on the
same day passed the following:

O R D E R

Chettur Sankaran Nair(J), Chairman

Learned counsel for respondents submits that applicant is being engaged and that he will be continued to be engaged. He further submits that the claim of applicant for other reliefs will be considered in due course. We record the submission and dispose of the application. No costs.

R.K. Ahooja
(R.K.AHOODJA)
MEMBER(A)

Chettur Sankaran Nair
(CHETTUR SANKARAN NAIR(J))
CHAIRMAN

/rao/